

perceived deficiencies in India's patent law, trade mark and copyright regimes and the enforcement of intellectual property law. The United States also represented that access for US motion pictures was restricted through quotas, fees and other barriers.

In January, 1992, the USTR issued notice inviting written comments from the public by 24 February, 1992, as to whether acts, policies and practices of the Government of India concerning the protection and enforcement of intellectual property rights and market access for motion pictures are unreasonable and burden or restrict US Commerce and if so, what responsive action, if any should be taken by the United States.

Government are satisfied that our laws relating to trademarks and copyright, together with some amendments proposed to the Copyright Act, are adequate. A decision has also been taken to improve market access for motion pictures and videos. As far as the issue of patents is concerned, attention of the United States has been drawn to the fact that this is the subject of multilateral negotiations, which have yet to be concluded. On 26th February, 1992, the USTR announced the decision to terminate the investigation against India under Section 301.

#### **Committee on Exim Scrips**

\*74. PROF. UMMAREDDY VENKATESWARLU:  
SHRI SANAT KUMAR MANDAL:

Will the Minister of COMMERCE be pleased to state:

(a) whether the Government have set up any Committee recently to examine the operational strategies of Exim Scrips;

(b) if so, the composition of the Committee;

(c) whether the Committee has submitted its report; and

(d) if so, the salient features of the recommendations made?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) Yes, Sir.

(b) The Committee which has been constituted under the Chairmanship of Shri A. Ghosh, Dy. Governor, RBI comprises of four other members namely director General of International Trade, Chairman, State Bank of India, Joint Secretary, Department of Economic Affairs and President, Federation of Indian Exporters Organisation.

(c) and (d). The Committee has not submitted its report.

#### **Income Tax on Interest Earnings**

\*75. SHRI M. V. CHANDRASEKHARAMURTHY:  
SHRI B. L. SHARMA PREM:

Will the Minister of FINANCE be pleased to state:

(a) whether the scheme of tax deductions on bank interest of more than Rs.2500 per annum has resulted in steep-fall in bank deposits;

(b) if so, whether several bank workers' federations have urged the Government to withdraw the said scheme; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) No, Sir.

(b) and (c). The Government have received representations from representative bodies of banks and bank employees in this regard. In view of the proximity to the presentation of the budget for 1992-93, it would not be appropriate to indicate Government's views on this issue at this stage.

#### **Income Tax Realisation In Tamil Nadu**

\* 76. SHRI R. JEEVARATHINAM: Will the Minister of FINANCE be pleased to state:

(a) the amount of income tax pending realisation in Tamil Nadu as on December 31, 1991;

(b) the number of raids conducted in the State against income tax defaulters during 1989, 1990 and 1991; and

(c) the amount of income tax collected in the State during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) The total income-tax (including corporation tax) demand outstanding for realisation in Tamil Nadu, as on 31.12.1991, was Rs.454 crores.

(b) The total number of searches conducted in Tamil Nadu during the financial years 1988-89, 1989-90, 1990-91 and 1991-92 are given below:-

<i>Financial year</i>	<i>No. of Searches conducted</i>
1988-89	406
1989-90	262
1990-91	503
1991-92 (upto 31.1.92)	140

(c) The amount of income tax (including corporation tax) collected in Tamil Nadu during the financial years 1988-89, 1989-90, 1990-91 and 1991-92 is given below:-

<i>Financial year</i>	<i>Amount (Rs. in crores)</i>
1988-89	477
1989-90	624
1990-91	707
1991-92 (upto 15.2.92)	638

#### **Conversion of State Highways Into National Highways In Maharashtra**

\*77. SHRI MANIKRAO HODLYA GAVIT: Will the Minister of SURFACE TRANSPORT be pleased to state the details of State Highways which have been converted into National Highways during the Seventh Five Year Plan, particularly those passing through the State of Maharashtra?

THE MINISTER OF STATE OF THE MINISTRY SURFACE TRANSPORT (SHRI JAGDISH TYTLER): A statement is laid on the Table of the Sabha.